

PUBLIC NOTICE

Notice is hereby given that my client **Mr. Anil Bhagwan Khot**, Member of N.M.M. Co-operative Housing Society Ltd., Kalwa (W), Thane – 400065, holding Flat No. 3A/210, has lost/misplaced the original Share Certificate and online policy complaint for the same has been duly lodge with Kalwa Police Station (Reg. Id: KAL619, Dated 08/10/2026). Any person having any right, claim, objection or interest in respect to the said Share Certificate shall intimate the same in writing along with supporting document proof at the address given below within 7 days from the date of publication of this notice, failing which necessary action shall be taken for issuance of a duplicate Share Certificate.

Sd/-
Adv. Kalyani K. Nandoskar
Advocate- High Court, Maharashtra & Goa
Gulmohar-6, Ankur C.H.S. Ltd., Goregaon (W), Mumbai – 400104

PUBLIC NOTICE

Notice is hereby given to the general public and all concerned persons that Late Shri. Nagardas Vallabhi Sangavi, and his wife Smt. Kusumben Nagardas Sangavi, were the joint owners of the residential Flat No.17, on Second Floor, measuring 305 sq. ft, built-up area, in the building known as Zalawad Nagar Bldg.2 Co-operative Housing Society Ltd. situated at Achole Road, Nallasopara (East), Taluka Vasai, District Palghar, together with the shares, rights, title and interest attached thereto.

Late Shri. Nagardas Vallabhi Sangavi died on 01-05-2004. After his demise, Smt. Kusumben Nagardas Sangavi, being the surviving joint owner and/or person entitled to the interest of the deceased in the said property, has been admitted as a member of Zalawad Nagar Bldg.2 Co-operative Housing Society Ltd. in respect of the said flat.

Thereafter Zalawad Nagar Bldg.2 Co-operative Housing Society Ltd and its members by virtue of Re-development Agreement appointed Builders to develop the Society Building. By virtue Re-development Agreement in respect to aforesaid flat the rights and entitlement in respect of the permanent alternate accommodation were recognized in favour of Smt. Kusumben Nagardas Sangavi and a Permanent Alternate Accommodation Agreement dated 31st July, 2026, duly registered with the office of the Sub-Registrar of Assurances at Vasai-4, under Document No. Vasai4-12220-2026 dated 31/07/2026, was executed in her name in respect of the redeveloped Flat No. 504 C-wing, measuring 365 sq. ft, terra carpet area, situated on the 8th Floor of the redeveloped building known as Zalawad Nagar Building No.2 Co-operative Housing Society Limited.

Now, Smt. Kusumben Nagardas Sangavi has entered into an Agreement for Sale dated 03/08/2026 with Mr. Ashok Purushottam Panchal and Mrs. Pravina Panchal hereinafter referred to as the "Proposed Purchaser", for sale and transfer of the aforesaid flat together with the shares and all rights, title and interest attached thereto. The Proposed Purchaser is proposing to avail financial assistance/home loan from a Bank/Financial Institution for completion of the said transaction.

Any person having or claiming any right, title, interest, share, claim, demand, lien, charge, encumbrance, objection or any other interest whatsoever in respect of the aforesaid flat and/or in respect of the right, title, share or interest of late Shri. Nagardas Vallabhi Sangavi, and Smt. Kusumben Nagardas Sangavi in the said property, including any heir, legal representative, successor, nominee, beneficiary, creditor or any other claimant, is hereby called upon to intimate and submit his/her/their claim or objection in writing, together with supporting documentary evidence, to the undersigned within 14 (Fourteen) Days from the date of publication of this notice.

Any such claim or objection received after expiry of the aforesaid period shall not be considered for the purpose of the proposed transaction, and the purchaser and/or the Bank/Financial Institution may proceed on the basis that there are no claims, objections, charges, encumbrances or interests of any third party in respect of the said property, except those disclosed in writing within the aforesaid period. In the event no claim or objection is received within the aforesaid period, the proposed sale transaction shall be proceeded with on the basis of the title documents and records made available to the purchaser and/or the Bank/Financial Institution.

Claims, if any, may be addressed to:
Sign:-
Narendra S.Shinde
Advocate
10, Om Krishna Building,
Ridhi Sighi Arcade, Achole Road,
Nallasopara (East)
Taluka Vasai, District Palghar
9850110068
Place:Nallasopara
Date: 11-10-2026

नमुना 'ग'

(कलम १२ आणि नियम १६ (१) मधील)

संस्थांचे एकाजीकरण/यादी मालमत्ता व जबाबदाऱ्या यांचे हस्तांतरण यापुढे ज्यांच्या हितसंबंधाना बाधा येईल अशा सदस्यांना, धनकीना व इतर व्यक्तींना हाचयाची नोंदीस

संस्थांचे नाव व नोंदीकृत कार्यालयाचा पत्ता:
१. **सुंदरबाग सहकारी गृहनिर्माण संस्था मर्यादित** (नोंदीत क्र. BOM/ HSG/ 2096/ 1969 दिनांक ११/०६/१९६९)
२. **सुंदरबाग "अ" सहकारी गृहनिर्माण संस्था मर्यादित** (नोंदीत क्र. BOM/W- R /HSG/TC/11538/2001-2002 दिनांक २६/०२/२००२)

पत्ता: सी.टी.एस. क्र. ८६/बी व ८६/बी/१ ते १२, रॉलिंग क्र. ८६-सी, मौजे मालाड नॉर्थ, भुलाभाई देसाई रोड, जैन देवरास समोर, ऑफ. मयुरदास रोड, कादिकर्ली (पश्चिम), मुंबई-४०००६०.

प्रति,
सर्व सदस्य, धनकी आणि वरील संस्थांच्या प्रस्तावित एकाजीकरणामुळे ज्यांच्या हितसंबंधावर परिणाम होण्याची शक्यता आहे अशा सर्व व्यक्ती.

उपनिबंधक, सहकारी संस्था, आर-दक्षिण विभाग, मुंबई यांच्या कार्यालयाकडून **जा.क्र.मुंबई/उपनि/आर-२.वि/कलम ११०/२०१२ दिनांक २२/०१/२०१६** अन्वये महाराष्ट्र सहकारी संस्था अधिनियम, १९६० च्या कलम १९ खाली सुंदर बाग "अ" सहकारी गृहनिर्माण संस्था मर्यादित आणि सुंदर बाग सहकारी गृहनिर्माण संस्था मर्यादित या दोन्ही संस्थांचे "सुंदर बाग सहकारी गृहनिर्माण संस्था मर्यादित" या एकाच संस्थेत एकाजीकरण (Merger) करण्याबाबतचा प्रारंभिक आदेश / मसुदा (Draft Amalgamation Order) निर्गमित करण्यात आला आहे.

महाराष्ट्र सहकारी संस्था अधिनियम, १९६० च्या कलम १०, पोटकलम (१) व (२) आणि महाराष्ट्र सहकारी संस्था नियम, १९६१ च्या नियम १६ अन्वये आवश्यक असल्यामागे, सर्व सदस्य/धनकी/आणि हितसंबंध असलेल्या व्यक्ती यांस यापुढे नोंदीस देण्यात येते की, उपनिबंधकांनी सन्मती व प्रारंभिक आदेश प्राप्त झाल्यानंतर, दोन्ही संस्थांचे एकाजीकरण करून "सुंदर बाग सहकारी गृहनिर्माण संस्था मर्यादित" या संस्थेत रूपांतरित करण्याचे आणि दोन्ही संस्थांची सर्व मालमत्ता व जबाबदाऱ्या हस्तांतरित करण्याचे ठरविले आहे.

प्रस्तावित एकाजीकरणाचा मुख्य तपशील (अनुसूची):
१. नोंदीत २१ कलमे व नवीन नोंदीत: महाराष्ट्र सहकारी संस्था अधिनियम, १९६० च्या कलम २१ अन्वये दोन्ही संस्थांची विभागान नोंदीत २१ कलमात येईल आणि एकत्रित झालेल्या नवीन संस्थेस नवीन नोंदीत प्रमाणानुसार देण्यात येईल.
२. मालमत्ता व जबाबदाऱ्यांचे हस्तांतरण: दोन्ही संस्थांची दिनांक ३१/०३/२०२५ अखेरीची सर्व स्वावर-जोम मालमत्ता, जमीन (सी.टी.एस. क्र. ८६/बी व ८६/बी/१ ते १२, भोकराम ३५२९.३० चे. मीटर), भागाभांडवल (Share Capital), राखीव निधी (Reserve Fund), सिंकिंग फंड (Sinking Fund), बँक खाती आणि सर्व प्रकारचे जबाबदाऱ्या/देणी ही नव्याने एकत्रित झालेल्या संस्थेकडे हस्तांतरित व निवृत्त होतील.
३. सदस्यत्व व शेअर्स: दोन्ही संस्थांचे सर्व विद्यमान सभासद (एकूण ५५ सदस्य) एकत्रित संस्थेचे सदस्य होतील आणि त्यांचे जुने भागप्रमाणपत्र (Share Certificates) जमा करून त्यांना एकत्रित संस्थेकडून नवीन भागप्रमाणपत्रे दिली जातील.

हरकती व सूचना मागविण्याबाबत (रॉटिदिसांची मुदत):
यापेक्षा एकाजीकरण किंवा मालमत्ता व जबाबदाऱ्यांचे हस्तांतरण यापुढे ज्यांच्या हितसंबंधावर परिणाम झाला आहे अशा कोणत्याही सदस्यान, धनकीने किंवा हितसंबंधी व्यक्तीस, या नोंदीतल्या सर्वेक्षेपूर्वी (२४) दिवसांच्या आत, संस्थांच्या कार्यालयाकडे आपल्या काही हरकती, दावे किंवा सूचना असल्यास त्या लेखी स्वरूपात पाठविण्यात, नवीन एकत्रित संस्थेचे सदस्यत्व स्वीकारण्यात किंवा आपले भागाभांडवल/हितसंबंध/येणे खरोखरी मागणी करण्याचा अधिकार आहे.

नोंद घ्यावी: सदर नोंदीतल्या तराखीनुसार १० (दहा) दिवसांच्या मुदतीत कोणतीही लेखी हरकत, सूचना किंवा दावा प्राप्त न झाल्यास, सर्व सदस्य, धनकी व हितसंबंधी व्यक्तींची या एकाजीकरणाने पूर्ण सन्मती आहे असे गृहीत धरून जाईल आणि व्यवस्थान समिती अंतिम एकाजीकरण आदेशासाठी मा. उपनिबंधक कार्यालयाकडे पुढील वैधानिक कार्यावाही करेल.

व्यवस्थापन समितीच्या आदेशानुसार,
सुंदर बाग सह. गृह. सं. मर्या. करिता सुंदर बाग "अ" सह. गृह. सं. मर्या. करिता अग्रसह / मानद सचिव
अग्रसह / मानद सचिव

ठिकाण: मुंबई दिनांक: ११/१०/२०२६

NOTICE

Proposed Redevelopment Of Existing Residential Building On Plot Bearing C.T.S. No. 1101B/2, 1101B/7 And 1101B/8 Of Village Bandra/D, At Y.M.C.A Road, Carter Road, Khar West, Mumbai 400052, Mumbai In H/W Ward Under Regulation 33(11) Of DCPR 2034 By **M/s. SHREE NAMAN REHAB PRIVATE LIMITED.**, was granted Environmental Clearance (EC) and CRZ Clearance by the State Level Environment Impact Assessment Authority (SEIAA), Environment Department, Government of Maharashtra, vide its clearance dated 08th Oct, 2026.

Copies of the Environmental Clearance letter are available with the PARIVESH portal and may also be accessed on the PARIVESH portal at <http://parivesh.nic.in>.

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

ADVERTISEMENT TO BE PUBLISHED IN NEWSPAPER FOR CHANGE OF REGISTERED OFFICE OF THE COMPANY

BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, WESTERN REGION, MUMBAI

In the matter of the Companies Act, 2013, Section 13(4) and Rule 30(6)(a) of the Companies (Incorporation) Rules, 2014

AND

In the matter of **TAXSTAR BUSINESS SOLUTION PRIVATE LIMITED**, formerly known as **TAXSTAR AND MANAGEMENT SERVICES PRIVATE LIMITED** having CIN **U74999MH2022PTC7378990** and Registered Office at **505, 5th Floor, Deep Aangan CHS Ltd., Bolinj Road, Samel Pada, Nalasopara West, Thane, Thane, Maharashtra, India, 401203** — Applicant

NOTICE

Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013, seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-Ordinary General Meeting held on **11th September 2026** to enable the company to shift its registered office from **505, 5th Floor, Deep Aangan CHS Ltd., Bolinj Road, Samel Pada, Nalasopara West, Thane, Thane, Maharashtra, India, 401203** to Unit No. 9, Ground Floor, **Amisha Apartment, Plot No. 8, Charkop Shree Sai CHSL, Sector 8, Kandivali West, Mumbai – 400067**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post, his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Western Region, Everest 5th Floor, 100 Marine Drive, Mumbai, Maharashtra 400002** within **21 (Twenty-one) days** from the date of publication of this notice, with a copy to the applicant company at its registered office address mentioned above.

For and on behalf of the Applicant
TAXSTAR BUSINESS SOLUTION PRIVATE LIMITED
formerly known as **TAXSTAR AND MANAGEMENT SERVICES PRIVATE LIMITED**
Shweta Brijesh Gupta
Director DIN: 09546002

Date: 11-10-2026
Place: Mumbai

IN THE COURT OF THE CIVIL JUDGE SENIOR DIVISION AT BICHOLIUM

Civil Miscellaneous Application No. 51/2026/A
1. Smt. Rajani Mahesh Potnis and Ors Applicant
Vs
Nil

NOTICE

Whereas Smt. Rajani Mahesh Potnis, Widow of late Mahesh Yeshwant Potnis, 65 years of age, Widow, housewife, Indian National, resident of 2/15 Narayan Smruti, Chhabildas Road, Above Ideal Book Depot, Dadar, W, Mumbai, Maharashtra 400028, 2. Mrs. Bhagyashree Mahesh Potnis, Daughter of late Mahesh Yeshwant Potnis, Wife of Mr. Venus Girish Pradhan, 36 years of age, Service, married, Indian National, resident of 2/15 Narayan Smruti, Chhabildas Road, above Ideal Book Depot, Dadar, W, Mumbai, Maharashtra 400028, presently residing at Anruti Complex 3, Chinchpada Pen, Raigarth, Maharashtra 402107 3. Mr. Venus Girish Pradhan, Son of Girish Pradhan, age 37 years, service, Indian National, resident of Anruti Complex 3, Chinchpada Pen, Raigarth, Maharashtra 402107 4. Mr. Ameya Mahesh Potnis alias Chetan Mahesh Potnis, Son of late Mahesh Yeshwant Potnis, 26 years of age, service, Indian National, resident of 2/15 Narayan Smruti, Chhabildas Road, above Ideal Book Depot, Dadar, W, Mumbai, Maharashtra 400028 has filed an application under Section 280, 218, 278 and 372 of the Indian Succession Act 1925. (Copy of the same may be collected from this office on any working day during office hours) application for issue of Probate of the deceased Section 373(1)(B) of Indian Succession Act 1925 publication to be done in one English daily newspaper circulated in Mumbai, Maharashtra and this Court is satisfied that this is a fit case for such a service.

Therefore by this notice any person having any objection to the said application is hereby invited to file their objections if any in this Court, a to declare the Applicants Smt. Rajani Mahesh Potnis, Widow of late Mahesh Yeshwant Potnis, 65 years of age, Widow, housewife, Indian National, resident of 2/15 Narayan Smruti, Chhabildas Road, Above Ideal Book Depot, Dadar, W, Mumbai, Maharashtra 400028, 2. Mrs. Bhagyashree Mahesh Potnis, Daughter of late Mahesh Yeshwant Potnis, Wife of Mr. Venus Girish Pradhan, 36 years of age, Service, married, Indian National, resident of 2/15 Narayan Smruti, Chhabildas Road, above Ideal Book Depot, Dadar, W, Mumbai, Maharashtra 400028 as sole and exclusive heirs of late Mahesh Yeshwant Potnis, b. to issue /grant the Applicants Letter of Administration of the immovable property of the deceased, c. to issue Succession certificate of the deceased Late Mahesh Yeshwant Potnis in regards of their assets in circumstances of the present case may require of the deceased late Mahesh Yeshwant Potnis, who expired at King Edward Memorial Hospital and Medical College at Mumbai Maharashtra on 28/11/2016, in regards of his assets, within thirty days from the date of publication of this notice. The above mentioned matter has been fixed for hearing on the **16th November, 2026 at 10.00 a.m.** Given under my hand and the seal of this Court, this 08th day of October, 2026.

Sd/- Anuradha Andrade
Civil Judge Senior Division
"A" Court Bicholim

IN THE COURT OF THE 22nd ADDITIONAL CHIEF JUDICIAL

MAGISTRATE SURAT, GUJARAT Next Date: 02/11/2026
Case No.: 406881/2026

Under Section: 196,352AND 353(2) OF BNS
PROCLAMATION REQUIRING THE APPEARANCE OF AN ACCUSED PERSON
To, **ANURAG KASHYAP**, Bungalow No.64, Amar Nagar-1, Seven Bungalows, Andheri (west) Mumbai-400061

WHEREAS it has been shown to the court that **ANURAG KASHYAP** of BUNGLOW NO.64, AMAR NAGAR-1, SEVEN BUNGLOWS, ANDHERI (WEST) MUMBAI-400061 has absconded, rendering a previously issued arrest warrant unexecuted.

PROCLAMATION is hereby made requiring the said **ANURAG KASHYAP** to appear before this Court at 3rd floor, FTC Building, Athwalines, Surat on or before **02/11/2026 at 11.00 A.M.**, to answer the charge under Section 196,352AND 353(2) OF BNS.

GIVEN under my hand and the seal of the Court, on this 7th day of September, 2026,
Magistrate/Judge

Shamraj
Superintendent
22-A Additional St. Civil Judge
& A.C.J.M. Surat.

SPECIAL RECOVERY OFFICER

MAHARASHTRA CO-OPERATIVE SOCIETIES ACT 1960,
156, Rule 1961, 107
c/o, New Ajinkyatara Nagari Sahakari Patasansath Ltd.
Mumbai Office :- Shop No.C-48, Ground Floor,Kalpak Estate,
S.M.Road, Wadala, Antop Hill, Mumbai 37, Phone No.989291468/18082632528

From "Z"
(See sub rule (11)(4-1)of rule 107)

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas the undersigned being the Recovery officer of the New Ajinkyatara Nagari Sahakari Patasansath Ltd. Mumbai, under the Maharashtra Co-operative societies rules,1961 issue a demand date 04.03.2026 calling upon the judgment debtor **Mr.PREMLAL JEETRAM KUMAVAT** And Other to repay the amount mentioned in the notice being **Rs.08,37,738/- in words (Rs.Eight Lakhs Thirty Eight Thousand Seven Hundred Thirty Eight Only)** with date of receipt of the said notice and the judgment debtor having failed to repay amount the undersigned has issue a notice for attachment date 08.08.2026 And Attached the property described herein below.

The judgment debtor having failed to repay the amount,notice is hereby given to the property described hereinbelow in exercise of powers conferred on him/her under rule 107 (11(4-1)) of the Maharashtra Co-operative Societies Rules,1961 on this **08th Day of August of the year 2026**. The judgment debtor in particulars and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Recovery officer New Ajinkyatara Nagari Sahakari Patasansath Ltd. Mumbai,for an amount **Rs. 08,38,738/- in words (Rs.Eight Lakhs Thirty Eight Thousand Seven Hundred Thirty Eight Only)** and interest thereon.

Description of the Immovable Property.

Addr:- Sanchita Apartment,Survey No.198,1st Floor,Room No.10,Near Maratha Kalsewadi,Kalyan East,Taluka Kalyan, District-Thane-421306

(Mr.Dinesh Anil Pawar)

Date:- 08-08-2026
Place:-Antop Hill
Special Recovery Officer Attached
New Ajinkyatara Nagari Sahakari Patasansath Ltd. Mumbai.

PUBLIC NOTICE

Notice is hereby given that **Late Shri Jayantbhai Kshiram Joshi**, a member of Umiya Nagar Building No. 3 Co-operative Housing Society Ltd., holding Flat No. 203, 2nd Floor, "C" Wing, Building No. 3, admeasuring 37.19 sq. metres carpet area, situated at CTS No. 175/12, Village Pahadi, Vishweshwar Road, Goregaon (East), Mumbai – 400 063, together with 5 fully paid-up shares of ₹50 each, bearing distinctive Nos. 311 to 315 (both inclusive), under Share Certificate No. 63 dated 31 October 2008, expired on 6 July 2026.

Claims or objections, if any, from heirs or other claimants in respect of the proposed transfer of the deceased member's shares and interest in the said flat should be submitted in writing, along with supporting documents, at the Society's office within 15 days from the date of publication of this notice.

In the absence of any claims or objections within the said period, the Society shall proceed in accordance with applicable law and its registered by-laws.

Hon. Secretary

For Umiya Nagar Building No. 3 Co-operative Housing Society Ltd.
Date: 11th October 2026

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
***JULIUS BAER INVESTMENT MANAGEMENT (INDIA) PRIVATE LIMITED**

("This company is a subsidiary within the Julius Baer Group of Companies and is being voluntarily liquidated, as it has had no business operations since its incorporation. This voluntary liquidation relates only to this subsidiary and does not affect any other Company within the Julius Baer Group or the Group's ongoing business operations.")

1. Name of Corporate Person	Julius Baer Investment Management (India) Private Limited
2. Date of incorporation of Corporate Person	March 08, 2024
3. Authority under which corporate person is incorporated / registered	Registrar of Companies – Mumbai I
4. Corporate Identity Number of Corporate Person	U64990MH2024PTC420966
5. Address of the registered office and principal office (if any) of Corporate Person	Altimus, 2501, 25th Level, Pandurang Budhkar Marg, Worli, Mumbai, Maharashtra, India, 400018
6. Liquidation commencement date of Corporate Person	October 09, 2026
7. Name, Address, Email Address, Telephone Number and the Registration number of the liquidator	Name: Kumudini Dinesh Bhalarao Address: Ecstasy, 803/804, 8th floor, City of Joy, J.S.D road, Mulund (w) Mumbai 400080 Email Id: kumudiniparanjape@mmjc.in Telephone: +91 9819087717 Registration No: IBBI/IPA-002/IP-N00099/2017 -18/10242 AFA Valid Upto: 30/06/2027
8. Last date for submission of claims	November 08, 2026

Notice is hereby given that the **Julius Baer Investment Management (India) Private Limited** has commenced voluntary liquidation on **October 09, 2026**.

The stakeholders of **Julius Baer Investment Management (India) Private Limited** are hereby called upon to submit a proof of their claims, on or before **November 08, 2026** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Kumudini Dinesh Bhalarao
Liquidator

Julius Baer Investment Management (India) Private Limited

Date: October 11, 2026
Place: Mumbai
Registration No: IBBI/IPA-002/IP-N00099/2017-18/10242
AFA Valid Upto: 30/06/2027

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
***JULIUS BAER SECURITIES (INDIA) PRIVATE LIMITED**

("This company is a subsidiary within the Julius Baer Group of Companies and is being voluntarily liquidated, as it has had no business operations since its incorporation. This voluntary liquidation relates only to this subsidiary and does not affect any other Company within the Julius Baer Group or the Group's ongoing business operations.")

1. Name of Corporate Person	Julius Baer Securities (India) Private Limited
2. Date of incorporation of Corporate Person	February 28, 2024
3. Authority under which corporate person is incorporated / registered	Registrar of Companies – Mumbai I
4. Corporate Identity Number of Corporate Person	U64990MH2024PTC420295
5. Address of the registered office and principal office (if any) of Corporate Person	Altimus, 2501, 25th Level, Pandurang Budhkar Marg, Worli, Mumbai, Maharashtra, India, 400018
6. Liquidation commencement date of Corporate Person	October 09, 2026
7. Name, Address, Email Address, Telephone Number and the Registration number of the liquidator	Name: Kumudini Dinesh Bhalarao Address: Ecstasy, 803/804, 8th floor, City of Joy, J.S.D road, Mulund (w) Mumbai 400080 Email Id: kumudiniparanjape@mmjc.in Telephone: +91 9819087717 Registration No: IBBI/IPA-002/IP-N00099/2017 -18/10242 AFA Valid Upto: 30/06/2027
8. Last date for submission of claims	November 08, 2026

Notice is hereby given that the **Julius Baer Securities (India) Private Limited** has commenced voluntary liquidation on **October 09, 2026**.

The stakeholders of **Julius Baer Securities (India) Private Limited** are hereby called upon to submit a proof of their claims, on or before **November 08, 2026** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Kumudini Dinesh Bhalarao
Liquidator

Julius Baer Securities (India) Private Limited

Date: October 11, 2026
Place: Mumbai
Registration No: IBBI/IPA-002/IP-N00099/2017-18/10242
AFA Valid Upto: 30/06/2027

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN TO THE PUBLIC AT LARGE that Shop No. 15, Ground floor, area about 19.69 sq. mtrs. (Built up area) in the building viz., "SAI ASHIRWAD", in the Society known as "NEW SAI ASHIRWAD CHS LTD, Village-Nilemore, survey no. 172, Nallasopara West, Tal. Vasai, Dist. Palghar 401203 is owned by late VIVEKANAND CHINTANAND UPADHYAY father of my client MR. RAHUL VIVEKANAND UPADHYAY residing at 301, B-Wing, 3rd Floor, Drea Max Vega, Upadhyay Compound, Pump House, Jijamata Road, Nr. Maruti Mandir, Andheri East, Mumbai, Maharashtra-400093 and died intestate on 17/01/2026 and his wife and my client's mother LATE SAROJ VIVEKANAND UPADHYAY died intestate on 02/06/2025 leaving behind them (i) MRS. RAJANI RAJESH PATHAK (Daughter), (ii) MRS. JIGYASHA VIVEK MISHRA (Daughter) (iii) MR. RAHUL VIVEKANAND UPADHYAY (Son) as only legal heirs. All legal heirs have relinquished their right, title & interest in the said shop in favour of my client MR. RAHUL VIVEKANAND UPADHYAY by executing registered Release Deed. Thereafter, my client is willing to sell the said shop by registered Agreement for Sale in future. I hereby invite the claims/objections from the heir/s / claimants of deceased owner to the Release deed and sale of the said shop within the period of 14 days from the publication of this notice, with documents in support of his/her/their claims/objections.

Date : 11/10/2026 Place: NALLASOPARA

ADV. MAHESH VIJAY BHOSALE

Shop No 13, Ami Park A-1 Building, In front of S.T. Depo, Near Shiv Sena Shakha, Ami Park, Nallasopara (West), Tal. Vasai, Dist. Palghar, 401203 Mob.No.: 8408060462

COURT ROOM NO. 32

IN THE BOMBAY CITY CIVIL COURT AT BOMBAY
COMMERCIAL SUIT NO. 100296 OF 2024
(ORDER V, RULE 20(1A) OF C.P.C.)

Plaint admitted on: (1/3/2024)
Plaint lodged on : (29/2/2024)
Under Order 5 Rule 2 of the Code of Civil Procedure 1908
r/w. Section 16 of the Commercial Court Act 2015

RULE 51.
SUMMONS to answer plaint
Under section 27, O. V. rr. 1,5,7 And 8 and O.VIII, r.9, of the Code of Civil Procedure.

CANBANK FACTORS LIMITED,
a Public Limited Company having its Registered Office at :
#67/1 Kanakpura, Main Road, Basavanagudi, Bangalore
560 004 and a representative/s Officer and constituted attorney
MR PRASANTH VAMAN DABE**PLAINTIFFS**

VERSUS

1. M/S.SHREE VAISHNAV ISPAT PVT LTD
a Company incorporated and registered under the provisions of the Companies Act, 2013, having its Registered Office at 401, Coral Classic Complex, Road No. 20, Behind ICICI Bank, Chembur (East) Mumbai 400071

